HIGH COURT OF SIKKIM: GANGTOK

Record of Proceedings

Arb. A. No. 01/2025

NATIONAL HIGHWAYS AND INFRASTRUCTURE

DEVELOPMENT CORPORATION LTD. (NHIDCL)

APPELLANT (S)

VERSUS

MRS. KRISHNA KUMARI CHETTRI AND ORS.

RESPONDENT (S)

Mr. Sudipto Mazumdar, Senior Advocate with Ms. For Appellant

Gita Bista, Advocate.

For Respondent Nos. :

None.

1 to 3

For Respondent No.4 : Mr. Shakil Raj Karki, Government Advocate.

Date: 07/08/2025

CORAM:

HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE

ORDER: (per the Hon'ble, the Chief Justice)

The learned Advocate appearing on behalf of the appellant, National Highways and Infrastructure Development Corporation Ltd. (NHIDCL), prays for leave to withdraw the instant appeal and file the same before the proper forum i.e., the learned Commercial Court at Gangtok.

Such prayer of the appellant is allowed.

The instant appeal stands accordingly dismissed as withdrawn with liberty to the appellant to approach the learned Commercial Court at Gangtok, in accordance with law.

(Bhaskar Raj Pradhan) Judge

(Biswanath Somadder) **Chief Justice**